

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 13.11.2001

Heard Shri S.R.Mishra, learned counsel for the petitioner and Shri C.R.Mishra, learned Addl. Standing Counsel for the respondents. In this Original Application the petitioner has prayed for direction to respondents to grant and disburse his incremental benefits and revise the pension and further to disburse the differential amount of gratuity, D.C.R.G. and commuted value with reference to enhanced pension. Respondents have filed their counter opposing the prayer of the applicant. No rejoinder has been filed.

In course of hearing it is submitted by Shri S.R.Mishra that the petitioner does not claim enhanced salary in course of his service career as salary has correctly been determined by the respondents. Respondents at Page-2 of their counter have indicated that an amount of Rs.60,638/- towards retirement gratuity has been sent to the Divisional Accounts Officer, S.E. Railway, Sambalpur on 5.2.2001 and the Divisional Accounts Officer has authorised payment of this amount on 7.2.2001. It is submitted by Shri Mishra, learned counsel for the petitioner that at the time of filing of this application gratuity amount had not been paid to the applicant and he has no instruction, if in the meantime gratuity has been paid. Learned counsel for the petitioner Shri Mishra submits that his prayer is now confined only to payment of above amount of gratuity. In consideration of the pleadings of the parties this O.A. is disposed of with a direction to respondents, particularly Res. 4 and 5 to pay the retirement gratuity of Rs.60,638/- to the applicant within a period of 30(thirty) days from the date of receipt of copies of this order, if the same has not been paid already. No costs.

Four copies of final order dt. 13.11.2001 issued to counsel for both sides

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Om Nath Sinh
VICE-CHAIRMAN
13/11/01